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# Central Administrative Tribunal

## HYDERABAD BENCH : AT HYDERABAD

O.A. No. 461 of 1989

~~TxNo.~~

Date of Decision : 4.3.1991

Ms.Ch.Krishna Kumari

Petitioner.

Mr. G.V.Subba Rao,

Advocate for the  
petitioner (s)

Versus

The Divisional Railway Manager (P),

Respondent.

S.C.Railway, Vijayawada

Mr. N.R.Devaraj, SC for Railways

Advocate for the  
Respondent (s)

**CORAM :**

THE HON'BLE MR. J.Narasimha Murthy, Member (Judl.)

THE HON'BLE MR. R.Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4  
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

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HJNM  
M(J)

HRBS  
M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 461 of 1989

DATE OF JUDGMENT: 4th March, 1991.

BETWEEN:

Ms. Ch.Krishna Kumari

.. Applicant

AND

1. The Divisional Railway Manager (Personnel)  
South Central Railway,  
Vijayawada.
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
3. The Chief Vigilance Officer &  
Senior Deputy General Manager,  
South Central Railway,  
Secunderabad.
4. The General Manager,  
South Central Railway,  
Secunderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: Mr. G.V. Subba Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, SC for Railways

CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

To

1. The Divisional Railway Manager, (personnel),  
South Central Railway, Vijayawada.
2. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
3. The Chief Vigilance Officer &  
Senior Deputy General Manager,  
South Central Railway,  
Secunderabad.
4. The General Manager,  
South Central Railway,  
Secunderabad.
5. One Copy to Mr. G. V. Subba Rao, Advocate, CAT., Hyd.
6. One Copy to Mr. N. R. Devaraj, SC for Rlys, CAT., Hyd
7. One Copy to Mr. N. J. Narasimha Murthy: Member (J) & CAT., Hyd.
8. One Spare Copy.

VGB.

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

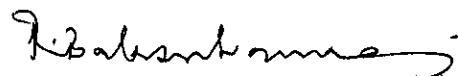
This application is filed for a relief to quash the impugned order No. B/P.676/IV/1/Vol.3, dated 14/15.3.1989 issued by the 1st respondent herein transferring the applicant to Secunderabad, as illegal, arbitrary, unconstitutional and violative of Articles 14 and 16 ~~etcetera~~ and 311(2) of the Constitution of India holding that the applicant is entitled to all consequential benefits.

2. Heard the learned counsel for the applicant, Shri G.V.Subba Rao and the learned Standing Counsel for the Railways/Respondents, Shri N.R.Devaraj. The learned counsel for the applicant represented that the relief claimed by the applicant was complied with by the respondents and an undertaking to this effect was taken from the applicant and he wishes to withdraw the application, as having become infructuous. The application is accordingly dismissed as infructuous. No costs.

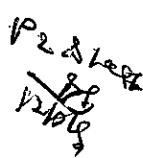
(Dictated in the open Court).



(J. NARASIMHA MURTHY)  
Member (Judl.)



(R. BALASUBRAMANIAN)  
Member (Admn.)



Dated: 4th March, 1991.

Deputy Registrar (A).